

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO.2365
(ANSWERED ON 12.03.2026)

EXTENSION OF TENURE OF GOVERNMENT OFFICERS

2365. SHRI K.R.N. RAJESHKUMAR:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of Central Government officers whose tenure has been extended beyond the prescribed age of superannuation or who were re-employed into services after retirement, year-wise during the last five years;
- (b) the details of positions occupied by such officers including the tenure, period of extension of service and new positions in case of re-employment; and
- (c) the criteria adopted for granting such extensions or re-employments?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (c): Matters pertaining to extension of service beyond superannuation or re-employment are considered by the concerned Ministries/ Departments in certain exceptional circumstances, in public interest, as per provisions contained in Fundamental Rules.
